

RAJYA SABHA

*Tuesday, the 2nd December, 1991/
12 Aghrayana, 1913 (Saka)*

The House met at eleven of the Clock, Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

*161. *ITransferred to the 2th December, 1991]*

*162 *ITransferred to the 5th December, 1991]*

Grants to States having special category-status

*163. SHRI KRISHAN LAL SHARMA: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 233 given in the

Rajya Sabha on September 3, 1991 and state:

(a) whether it is a fact that during the 1989-90 and 1990-91 budgets, additional grants were given to some States having special category status; and

(b) if so, what is the break up of the grants given to the States during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) and (b) During 1989-90, no additional grants were given to any of the Special Category States. However, during 1990-91, additional Central assistance totalling to Rs. 80 crores was provided to 8 Special Category States for their State Plan 1990-91 out of which Rs. 72 crores was the grant component. Statewise breakup of the grant component is given in the enclosed statement.

Statement

Grant component of Additional Central Assistance Released to Special category States during 1990-91

	(Rs. in crores)
1. Arunachal Pradesh	10.92
2. Himachal Pradesh	10.98
3. Manipur	9.48
4. Meghalaya	7.22
5. Mizoram	12.90
6. Nagaland	10.49
7. Sikkim	2.47
8. Tripura	7.54
Total	72.00

श्री कृष्ण लाल शर्मा : सभापति महोदय, मैं आपके माध्यम से मंत्री महोदय से यह पूछना चाहता हूँ कि जो प्रथम पंचवर्षीय योजना से कुछ प्रदेशों को विशेष श्रेणी का दर्जा दिया गया था—स्पेशल कैटेगरी स्टेट्स—क्या वह स्टेट्स इस समय कायम है ? और उसके अनुसार क्या केन्द्र द्वारा अनुदान और सहायता उनको दी जा रही है ? मेरी जानकारी

के हिसाब से प्रथम पंचवर्षीय योजना में जिनको स्पेशल स्टेट्स प्राप्त था उसमें ये दो प्रदेश—जम्मू-कश्मीर और असम—शामिल थे । यह जो आपने आठ नाम दिये हैं इसमें जम्मू-कश्मीर और असम नहीं हैं । मेरा प्रश्न यह है कि क्या जो दस प्रदेश हैं जिनको विशेष श्रेणी का दर्जा प्राप्त या प्लानिंग में और केन्द्रीय अनुदान में एक निश्चित स्तर उनका

कायम था और उनको उस हिसाब से दिया भी जा रहा था तो 89-90 में इसको क्यों डिसकंटीन्यू किया गया ?

SHRI SHANTARAM POTDUKHE: Sir, under this Special Category status 90 per cent grant and 10 per cent loan are given. Jammu and Kashmir and Assam have been extended above liberalised pattern of Central Assistance from 1991-92.

श्री कृष्ण लाल शर्मा : जम्मू-कश्मीर और असम इसमें क्यों नहीं है ?

SHRI SHANTARAM POTDUKHE: They have been placed in the liberalised Pattern of Central Assistance since 1991-92, Sir.

श्री कृष्ण लाल शर्मा : यह जो आपने ग्रांट स्टेट दिये हैं इनमें वे नाम नहीं हैं ।

श्री शान्ताराम पोटदुखे : पिछले साल से जम्मू-कश्मीर और असम को ले लिया है ।

श्री लक्ष्मण शर्मा : इस साल इसमें आ गये हैं ।

श्री कृष्ण लाल शर्मा : मैंने इसलिए कहा है क्योंकि 89-90 में डिसकंटीन्यू किया था और अब जोड़ा गया । तो क्या स्टेटस बदल रहा है और क्या निश्चित किया है, यह मेरा प्रश्न है । मैं जानना चाहता हूँ कि इन दस प्रदेशों को क्या विशेष श्रेणी का दर्जा प्राप्त है और इसी आधार पर उनके बारे में सोचा जा रहा है या नहीं ? यह मेरा पहला प्रश्न है, इसका स्पष्ट उत्तर नहीं मिला है ।

श्री शान्ताराम पोटदुखे : स्पेशल कैटेगरी का दर्जा है और उनको दिया जा रहा है ।

श्री कृष्ण लाल शर्मा : मेरा दूसरा प्रश्न यह है कि जब कि सब तरफ से केन्द्र सरकार भी अपने साधनों को बाहर से और अन्दर से बढ़ाने की कोशिश कर रही है तो क्या इसके आधार पर ये जो दस विशेष श्रेणी के प्रदेश हैं इनकी सहायता में, इनके अनुदान में, इनकी योजनाओं में और इनके जो कम्प्लेक्स हैं, इनमें वृद्धि करने की कोई योजना है और अगर है तो

क्या इसकी कोई प्लानिंग हुई है और यह जो ग्रांटी प्लान है, इसमें अब इसका कोई निर्धारण हुआ है तो उसकी जानकारी दी जाय ।

SHRI SHANTARAM POTDUKHE: The Planning Commission has placed them in a special category. The Planning Minister had written a letter to all the Chief Ministers of these special category States stating that they should wipe out whatever deficits they have got in their non-Plan expenditure.

SHRI KHYOMO LOTH: The States under the special category are really backward. A State like Nagaland had joined the planned development process only in the latter part of the Third Five-year Plan, but the actual development process took place since the Seventh Five-Year Plan, because the rest of the years were spent in tackling and containing insurgency and law and order problems. Moreover, in a small State like Nagaland with all its topography and difficult terrains the cost of construction of buildings and developing the infrastructure is very high. Taking into consideration the price escalation in many of the construction items and in other things the grant that is given and the figure which is shown in the Statement is meagre considering the backwardness of the State. Therefore, these States have also requested the Central Government, Finance Ministry to wipe out the deficit that the special category States have incurred. I would like to know whether the Finance Ministry will agree to our request. I would also like to know whether it is a fact that a special committee has been constituted under the Planning Commission and a report by it has been submitted. If a report has not yet been submitted, when will it be submitted?

SHRI SHANTARAM POTDUKHE: The Ministry would sympathetically consider the problems of the special category States. There is a special Committee set up by Planning Commission of Special Category States and its report is awaited. We might get it early next year. When the report comes, I will take further action.

DR. NAGEN SAIKIA: The hon. Minister has stated very clearly in his reply why Assam and Jammu and Kashmir Jiave been left out from the list that he has given. Part (a) of my question is whether any amount has been released to Assam during the 1991-92 financial year; if so, what was the amount that has been released? Part (b) of my question is on what basis the amount released or to be released is calculated.

SHRI SHANTARAM POTDUKHE: Sir, Jammu and Kashmir is a special category State. Similarly, Assam is also a special category State. The Ninth Finance Commission has recommended devolution of Rs. 3956.30 crores to Assam during 1990-91 to 1994-95. Similarly, the State of Jammu and Kashmir has got Rs. 3358.74 crores for the same period. The State of Assam has been given Central assistance of Rs. 632.62 crores in 1990-91 and their Plan outlay is Rs. 675 crores. In 1991-92 the Central Assistance given is Rs. 754.77 crores and the Plan outlay of Assam is Rs. 805 crores.

श्री शंकर लाल पंचार : सभापति महोदय, यह आठ राज्यों को जो विशेष दर्जे के आधार पर सहायता दी गयी है, यह पहाड़ी क्षेत्र होने के कारण है। लेकिन राष्ट्रीय विकास परिषद में पहाड़ी क्षेत्रों के साथ-साथ रेगिस्तानी वाले प्रांतों को भी विशेष दर्जे में लिये जाने के लिये प्रावधान है। मैं माननीय मंत्री महोदय से जानना चाहता हूँ कि क्या मंत्री महोदय राजस्थान का जो थार डेजर्ट भाग है, उसको भी विशेष श्रेणी के आधार पर विशेष केन्द्रीय सहायता देने के लिये अपना मानस बनायेंगे ?

SHRI SHANTARAM POTDUKHE: We are processing the proposals. Let Let Planning Commission given due consideration to it, the Finance Ministry -would look into it.

श्री अन्नत राय देवशंकर दवे : आपने क्या सजेशन दिया प्लानिंग कमिशन को ? सर्वनमेन्ट क्या सजैस्ट करती है ?

श्री शान्ताराम पोटदुखे : सर्व नमेट सम्पेदेतिक है।

SHRI YASHWANT SINHA: Sir, the Minister has just now mentioned that he expects these special category States to wipe out their non-Plan deficits. Now we are aware that many of these special category States unfortunately are also special problem States where there are serious law and order problems. The amount of money which these States are required to spend on maintenance of law and order is an enormous burden on the resources of these States. In the light of this, what I would like to know from the Minister is whether they will give special consideration to the States which have a special law and order problem and find a formula which will enable them to take up seriously the work of development which has come almost to a standstill in many of these States-

SHRI SHANTARAM POTDUKHE: Sir, some of the States do have law and order problems. But I hope that this problem would be over soon with all the efforts being put in by the Government.

As I said earlier, the Government is giving due consideration to all special category States by giving them Central assistance and extra Central assistance also.

Production target of FCV Tobacco

*164. DR. YELAMANCHILI SIVAJI: Will the Minister of COMMERCE be pleased to state:

(a) what is the target fixed by Tobacco Board in regard to the production of PCV tobacco for the next 3 years;

(b) what is the carry over stock;

(c) whether it is a act that for want of stock new export orders could not be signed; and

(d) if so, what are the details in this regard?